

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

R.A. NO. 202/92 IN OA NO.790/92

Anandrao Ramji Patil
CPWD Quarter no.75/Type IV,
Seminary Hills, Nagpur

Original Applicant

V/s.

Union of India
through Secretary
Ministry of Mines
Shastry Bhawan
New Delhi & 4 ors.

Respondents

Coram: Hon. Shri Justice S K Dhaon, Vice Chairman
Hon. Shri M Y Priolkar, Member(A)

TRIBUNALS ORDER:
(Per: S K Dhaon, Vice Chairman)

DATED: 1-1-93

This is a Review Application containing the prayer that either we recall our order dated 6.8.92 or to extend the time for finalising the enquiry proceedings till 31st March 1993.

It appears that we disposed of OA No. 790/92 on 6.8.92 finally with the direction to the Secretary to the Government of India, Ministry of Mines, to pass final orders in the disciplinary proceedings initiated against the applicant within a period of three months from the date of production of a certified copy of the order by the applicant before him (the Secretary).

The allegation made in the application is that the afore/said direction was given by us without affording any opportunity to the respondents, the Union of India and Others.

Without examining the question whether the respondents were given due notice ^{or} not, we accept

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the second prayer and grant the respondents time till 31.3.1993 to pass final orders in the departmental proceedings which were initiated against the applicant. We, however, make it clear that no further time shall be granted.

With these directions we are disposing of this review application by adopting the process of circulation which is permissible under law.^{u/s} Rule

l.y.
(M Y Priolkar)
Member(A)

S.K.D.
(S K Dhaon)
Vice Chairman